

**Supply of Gas to Gujarat Narmada Valley Fertilisers Company**

1073. SHRI F. P. GAEKWAD: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he had agreed at a meeting with the Gujarat Chief Minister and others held at Ahmedabad on September 28, 1978 to supply gas on a temporary basis to the Gujarat Narmada Valley Fertiliser Company which is under consideration;

(b) if so, whether this assurance has been conveyed to the State Government; and

(c) if not, reasons thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) and (c) Do not arise.

**L. Base Licence to M/s. Boehringer Knoll Ltd.**

1074. SHRI RAMJI LAL SUMAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 1240 on 25th July, 1978 regarding L. Base licence to M/s. Boehringer Knoll Ltd., and state:

(a) whether Government has made an enquiry into the matter; and

(b) Government have taken in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. The reply from M/s. Boehringer Knoll Ltd., explaining the circumstances in which they used imported L-Base for the manufacture of Chloramphenicol has been received. The

matter has been examined in detail and it has been observed that the Industrial Licence issued to this party for the manufacture of Chloramphenicol does not lay down any specific condition regarding the stage from which manufacture of Chloramphenicol was to be commenced.

(b) As per the opinion of the Law Ministry taken in another case, even if a specific condition as to the stage of manufacture had been imposed in the Licence under consideration, and they had violated it, such violation would not, as the I (D & R) Act stands today, be punishable. The matter was also taken up with the Department of Industrial Development and they have stated that suitable amendments to the I (D & R) Act are on hand to provide for punishment of violation of the terms and conditions of Industrial Licences.

**Fests of Producer Grade-I in Doordarshan**

1075. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether seven posts of producer grade I sanctioned in 1968 in the Doordarshan have been filled by professionals; and

(b) the plans to provide proper office accommodation to Doordarshan artists?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There were no posts of Producer Grade I in 1968. Three posts of Producer Grade I were sanctioned in 1973, one each for Upgraha Doordarshan Kendras at Delhi, Cuttack and Hyderabad. These posts have not yet been filled.

(b) There is a general shortage of accommodation in Doordarshan centres.